

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 77(ND)/2016
CA NO.

CORAM:



PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 16.09.2016**

NAME OF THE COMPANY: AEZ Infratech Pvt. Ltd.
Vs.
M/s. Somani Worsted Ltd. & Ors.

**SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the
Companies Act 2013.**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Umik Kelli	Advocate	Resp. No. 2	
2.	Mr. Dhruv Das	"	"	
3.	Ms. Anshu Chandra	"	"	
1.	MR. SAKET SIKRI] ADVOCATES FOR PETITIONER		
2.	MR. AJAY PAL SINGH			

Order

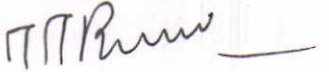
On 05-09-2016, the following order was passed :

"Despite time granted vide order dated 18-7-2016, reply has not been filed. It has been noticed in the last order that on 11-7-2016 none of the parties had appeared despite the matter was called twice. One last opportunity is granted to file reply within one week, with a copy in advance to the counsel opposite. If the reply is not filed, the petition shall be heard on merits."

2. It is patent that reply was required to be filed within one week which expired on 12-9-2016 and a last opportunity was granted to file reply by furnishing a copy in advance to the counsel opposite. Reply has not been filed and again a request has been made that the needful shall be done during the course of the day and copy would be furnished to the counsel opposite in advance.

P.T.O.

3. Let reply now be filed as per the undertaking given by the counsel. However, the same shall be subject to payment of Rs. 10,000/- as cost payable to N.C.L.T. Library Fund.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

16.9.2016
(P.K. SUD)